

ACT No. XXXVI OF 1926.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 9th
September, 1926.)

An Act further to amend the Code of Criminal Procedure, 1898, for a certain purpose.

1898. **W**HEREAS it is expedient further to amend the Code of
Criminal Procedure, 1898, for the purpose hereinafter
appearing; It is hereby enacted as follows:—

1. This Act may be called the Code of Criminal Procedure Short title.
(Third Amendment) Act, 1926.

1898. 2. In sub-section (1) of section 99A of the Code of Criminal
Procedure, 1898 (hereinafter referred to as the said Act),— Amendment of
section 99A,
Act V of 1898.

(a) after the words " seditious matter " the words " or
any matter which promotes or is intended to promote
feelings of enmity or hatred between different
classes of His Majesty's subjects " shall be inserted;
and

(b) after the word and figures " section 124A " the words
and figures " or section 153A " shall be inserted.

3. In section 99B of the said Act, for the words " seditious Amendment of
section 99B,
Act V of 1898.
matter " the words " seditious or other matter of such a
nature as is referred to in sub-section (1) of section 99A " shall
be substituted.

4. In sub-section (1) of section 99D of the said Act, for the Amendment of
section 99D,
Act V of 1898.
words " seditious matter of the nature " the words " seditious
or other matter of such a nature as is " shall be substituted.

5. In section 99E of the said Act, for the words " which Amendment of
section 99E,
Act V of 1898.
are alleged to be seditious matter " the words " in respect of
which the order of forfeiture was made " shall be substituted.

Price Anna 1 or 1½d.]